





SI-A 0V ASSAM 1995  
ASSAM ACT No. X OF 1995  
(Received the assent of the Governor on 18th April, 1995)

THE ASSAM DEPUTY SPEAKER'S SALARIES AND  
ALLOWANCES (AMENDMENT) ACT, 1995

AN  
ACT

further to amend the Assam Deputy Speaker's Salaries  
and Allowances Act, 1958.

Preamble. Whereas it is expedient further to amend  
the Assam Deputy Speaker's Salaries and  
Allowances Act, 1958, hereinafter referred  
to as the principal Act, in the manner  
hereinafter appearing ;

Assam Act  
XVI of  
1959.

It is enacted in the Forty-sixth Year of  
the Republic of India as follows :—

Short title,  
and  
commence-  
ment.

1. (1) This Act may be called the Assam  
Deputy Speaker's Salaries and Allo-  
wances (Amendment) Act, 1995.

(2) It shall be deemed to have come into  
force on the first day of April, 1994.

Amendment  
of section  
2 of Assam  
Act, XVI of  
1959.

2. In the principal Act, in section 2, in  
clause (vii), for the existing provisions, the  
following shall be substituted, namely :—

“(vii) for journey by road in his own  
or allotted car within the State  
a Deputy Speaker shall be enti-  
tled to mileage allowances at such  
rates as may be provided in the  
rules.”

M. K. DEKA,  
Joint Secy. and I/C Secy. to the Govt. of Assam,  
Legislative Department.

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